

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/MP/2013

Subject : Petition for seeking approval for extension of period of injection of infirm power into the grid beyond six months from the date of first synchronization of unit-I of 726.6 MW (2x363.3 MW) Palatana Combined Cycle Gas based power project of OPTCL.

Date of hearing : 30.7.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : ONGC Tripura Power Company Limited, New Delhi

Respondents : Assam Power Distribution Company Ltd. and others

Parties present : Shri Chetan Jain, OTPCL
Shri Arup Ch. Sarmah, OTPCL
Ms. Rashmi Wattal, OPTCL

Record of Proceedings

The representatives of the petitioner submitted that the Commission vide its order dated 20.5.2013 in Petition No. 66/MP/2013 had allowed the petitioner to inject infirm power into the grid till 31.7.2013. However, after synchronization of Unit-I with NER grid on 22.10.2012, the petitioner has not been able to complete the trial run and full load test on Unit-I to achieve its COD due to following reasons which are beyond the control of the petitioner:

- (a) Unavailability of adequate evacuation system leading to unavailability of load for full load testing of the unit;
- (b) Faults detected in the Heat Recovery Steam Generator; and
- (c) Problem with the quality of the fuel gas supplied by ONGC.

2. The representative of the petitioner submitted that remaining trial run and commissioning tests of unit-I will be undertaken after the fuel gas supply is cleaned

and restored. Unit-I is likely to be declared under commercial operation by 31.8.2013. The representative of the petitioner requested the Commission to grant extension of time for injection of infirm power for testing including full load testing of unit-I up to 31.12.2013.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to file following information on affidavit, by 16.8.2013:

- (a) Details of technical problems/difficulties faced by the petitioner preventing the generator to declare COD of the unit/modules/station due to dust in the supplied gas (contaminated gas);
- (b) PERT chart for completion of different activities now being undertaken to achieve COD; and
- (c) Specification of filters/trap and the designed value of dust for which it was designed.

4. After hearing the representative of the petitioner, the Commissions reserved order in the petition.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**